

ITEM NO.2

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No.27962/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED
 UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.100475/2018-EXEMPTION FROM FILING O.T. and IA No.100473/2018-PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)

WITH

SLP(C) No. 20011/2018 (XI)

(FOR ADMISSION and I.R. and IA No.103908/2018-EXEMPTION FROM FILING O.T. and IA No.103907/2018-PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)

SLP(C) No. 19796/2018 (XI)

(FOR ADMISSION and I.R. and IA No.102617/2018-EXEMPTION FROM FILING O.T. and IA No.102611/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 20711/2018 (XI)

(FOR ADMISSION and I.R. and IA No.107371/2018-EXEMPTION FROM FILING O.T. and IA No.107370/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 19602/2018 (XI)

(FOR ADMISSION and I.R. and IA No.102270/2018-EXEMPTION FROM FILING O.T. and IA No.102266/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 19401/2018 (XI)

(FOR ADMISSION and I.R. and IA No.101714/2018-EXEMPTION FROM FILING O.T. and IA No.101709/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 19763/2018 (XI)

(FOR ADMISSION and I.R. and IA No.102480/2018-EXEMPTION FROM FILING O.T. and IA No.102478/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 19822/2018 (XI)

(FOR ADMISSION and I.R. and IA No.102745/2018-EXEMPTION FROM FILING O.T. and IA No.102742/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 21-08-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Tushar Mehta, ASG
Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Mr. P. Chidambaram, Sr. Adv.
Mr. K.V. Viswanathan, Sr. Adv.
Mr. Siddharth Bhatnagar, Adv.
Mr. R.N. Karanjawala, Adv.
Ms. Nandini Gore, Adv.
Mr. Abhinay Sharma, Adv.
Ms. Khushboo Bari, Adv.
Mr. Mandeep Kalra, Adv.
Mr. Jasvir Singh, Adv.
Ms. Manik Karanjawala, Adv.
M/S. Karanjawala & Co., AOR

Mr. Ajay Bhargava, Adv.
Mr. Rony P. John, Adv.
Ms. Gauri P. Desai, Adv.
M/S. Khaitan & Co., AOR

Mr. Tanuj Bhushan, Adv.
Ms. Nandita Chouhan, Adv.
Ms. Nimrah Alvi, Adv.
Mr. S. S. Shroff, AOR

Mr. Shekhar Prit Jha, AOR
Ms. Himani Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties and perused the
relevant material.

Application for exemption from filing official
translation is allowed.

Permission to file lengthy list of dates is granted.

Issue notice in so far as interest free loan aspect of the case is concerned.

To the aforesaid extent, the order of the High Court shall remain stayed.

Notice is made returnable in six weeks.

(POOJA ARORA)
COURT MASTER

(ASHA SONI)
BRANCH OFFICER